

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425
CP/135/ND/2023

IN THE MATTER OF:

Ester India Chemicals Private Limited

...

Applicant

Under Section 55(3) of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankur Goel, Mr. Saket Singh, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing.
Learned Counsel for the applicant is directed to serve notice of hearing along with copy of today's order to RoC and Income Tax Department. Let this matter be posted to 27.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)